

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 2538/2002

This the 17th day of March, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Madan Gopal, Indian Forest Service (U.P. Cadre, Retired) S/o Late Shri Mira Lal Khurana R/o BG-1/44 (SFS Flats) Paschim Vihar, New Delhi.

(By Advocate: Ms. Chetna Rao proxy for Sh. Rajeev Mittal)

## Versus

- 1. Dy. Secretary,
  Ministry of Environment and Forests,
  Government of India,
  Paryavaran Bhavan,
  CGO Complex, Lodhi Road,
  New Delhi-110003.
- The Director, State Employees Group Insurance Directorate and Nominated Officer, Central Govt. Employees Group Insurance Scheme, Vikas Deep, IV Floor 6th Level 22 - Station Road, Lucknow.
- 3. Principal Secretary,
  Forest Deptt. U.P.Government,
  Lucknow.
- 4. Principal, Chief Conservator of Forests, U.P. Lucknow.

(By Advocate: Sh. S.K.Gupta proxy for Sh. Madhav Panikar for Resp. No.1. Sh. S.K.Dwivedi for Resp. No.2, 3 & 4.

## (O) HR ID HE HR ((O) HRAIL))

for respondents pointed out that applicant Counsel has asked for relief seeking a direction to release dues of the applicant in relation to employees group scheme 1980 as early as possible alongwith 18% of compounded half yearly. Respondents submitted interest that they had dated 9.7.2002 amounting issued a cheque Rs. 13, 176/- which have been duly acknowledged by the applicant





as per acknowledgment receipt that he has received the amount through cheque. The only question which now arises is whether the applicant is entitled to interest on this amount or not.

- 2. Respondents in their reply had pleaded that since details with regard to the deposit were not coming forward from various quarters so there was delay in release of For instance, the respondents in para 3 payment. (v) have stated that as far contributions from March 1988 to June 1989 are concerned they were not deposited in the relevant Account Head No. 8658-Suspense Account-123-AIS but it was wrongly deposited in the Account Head 8011. Similarly in para 3 (i) respondents stated that various period from December 1987 to September 1988, from November 1988 to December 1988, February 1989 to April 1989 and from June 1989 to August 1989, the amount was not being confirmed by inter-se-departments.
- The perusal of this reply would show that because of 3. fault of the inter-se-departments amount was not released in time to the applicant and the amount could be released in July 2002 whereas the same should be released within 3 months time. Normally, this amount should have been released within a period of 3 months from the date of superannuation of applicant. Applicant superannuated on 31.12.1991 and allother post-retirement benefits have been released. far this amount is concerned, this should have been released in course at least upto 1.4.92. Since this amount has due only in 9.7.2002, I feel that applicant is entitled released interest thereon. OA is allowed and respondents the directed to pay 9% interest on this amount.

( KULDIP SINGH )
Member (J)

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